

0-4-319/2007

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Rejoinder not filed.

Bench

My
9/1/02

Rejoinder ~~not~~ filed.
copy served. For further order.

Bench

My
19/2/02

My
1/4/02

for admission and
hearing.

Bench

My
15/5/02

for admission and
hearing.

Bench

My
3/7/02

for admission and
hearing.

Bench

My
16/12/04

copy of order off. 15/3/04
issued to applicant by Posts
and the same copy issued to
the Govt. Counsel.

S.O.

ORDER DATED 15.3.2004.

None appears for the Applicant.

NO request has also been made for any adjournment. Mr. Bose, learned SSC appearing for the Respondents is present. In view of this, since this is a year old matter of 2001 where pleadings have been completed long ago, it is not possible to wait any more. In the said premises, this Original Application is dismissed ~~for~~ default. No costs.

send copies of this order to the applicant in the given address.

John
Vice-Chairman

Member (Judicial)